

ITEM NO.2

COURT NO.3

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 26686/2016

(Arising out of impugned final judgment and order dated 22-08-2016 in WP No. 793/2005 passed by the High Court Of Judicature At Bombay)

SUSHILA N. RUNGTA (D) THR. LRS

Petitioner(s)

VERSUS

THE TAX RECOVERY OFFICER16(2) AND ORS.

Respondent(s)

WITH

SLP(C) No. 29640/2016 (IX)

SLP(C) No. 29613/2016 (IX)

SLP(C) No. 29641/2016 (IX)

SLP(C) No. 29552/2016 (IX)

SLP(C) No. 29796/2016 (IX)

SLP(C) No. 29740/2016 (IX)

SLP(C) No. 29559/2016 (IX)

SLP(C) No. 29601/2016 (IX)

SLP(C) No. 29602/2016 (IX)

C.A. No. 723/1973 (XIV)

Date : 10-10-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH  
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. R.Venkataramni, Sr. Adv.

Mr. Shivaji M.Jadhav, Adv.  
Mr. Rajsekhar Rao, Adv.  
Mr. Anish R.Shah, Adv.  
Ms. Astha deep, Adv.  
Mr. Nicholas Chaudhary, Adv.  
Mr. Gautam Prabhakar, Adv.  
Mr. Yashraj Bundela, Adv.  
Mr. Praveen Vigneesh, Adv.  
M/S. S.m. Jadhav And Company, AOR

For Respondent(s) Ms. Purnima Bhat Kak, Adv.  
Mr. N.K/.Karhail, Adv.  
Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel appearing on behalf of the Union of India submits that instructions from the CBDT are awaited. On a detailed letter written by the learned counsel for the respondent, we direct the Officer concerned to furnish instructions positively within ten days from today.

In case, no written instructions are furnished, the competent officer from the Department concerned shall remain present to assist the Court on the next date of hearing.

List these matters on Thursday i.e. 25.10.2018.

(SHASHI SAREEN)  
AR CUM PS

(RENU DIWAN)  
ASSISTANT REGISTRAR